THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL <u>NEW DELHI</u>

<u>Un-numbered Company Appeal (AT) (Insolvency) No. /2018</u> (F.No.02/06/2018/ NCLAT/UR/559)

In the matter of:

The Board of Trustees for the Port of KolkataRep. by its Constituted Attorney & Anr..... Appellant/Petitioner

Versus

Stewarts and Lloyeds of India Ltd. Respondent

Appearance: Shri T. Harish Kumar, Advocate for the Appellant.

10.07.2018

The aforesaid Appeal under Section 61 of the I&B Code, 2016 (hereinafter referred to as the Code) is against the order dated 04.05.2018 in CA (IB) No.225/KB/2018 of the Hon'ble NCLT, Kolkata Bench.

2. Heard learned Lawyer appearing for the Appellant and perused the Office report. From the perusal of the Office report, it appears that the Office has calculated the limitation from 05.04.2018, whereas it appears from the Memo of Appeal that the impugned order was of 04.05.2018, which shows that the Office has not correctly calculated the limitation. Therefore, let the file be sent to the Office with a direction to calculate the limitation correctly as per the Rules and submit the report in course of the day. The Office is further directed to be vigilant in future while submitting the report.

3. Put up tomorrow, i.e., on 11.07.2017 before the Registrar Court.

(Abni Ranjan Kumar Sinha) Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha) Registrar